

**22.12.2023**  
**Serial no. 4**  
[G.S.D]

**CRR 4074 of 2022**

**In the matter of : Nidhi Saraf**

... .. Petitioners

*Md. Sabir Ahmed*

Mr. Abdur Rakib  
Mr. T. Ahmed  
Mr. Soham Chakraborty  
Mr. Dhiman Banerjee

... .. For the Petitioners

Mr. Navanil De

... ..*For the State*

Ms. Sreyashee Biswas

... for the WBSEDCL

The written instruction submitted by Ms. Biswas, Id. advocate for the WBSEDCL, be kept with the record.

The compounding charges which were assessed by the WBSEDCL have already been deposited with the authorities by the petitioner.

Having regard to the nature of the act and the purpose for which the proceedings were initiated and the fact that there has been compounding of the offence, I am of the view that further continuation of SPL (IE) Case No. 80 of 2016 arising out of Bidhannagar North P.S. Case No. 311 of 2015 dated 17.12.2015 under section 135(1)(a) of the Electricity Act pending before the Id. Addl. District Judge (Special Court) 4<sup>th</sup> Court, North 24 Parganas, Barasat, is hereby quashed.

Accordingly, CRR 4074 of 2022 is allowed.

Pending application, if any, is also disposed of.

Parties to act on a server copy of this order duly collected from the official website of the Hon'ble High Court, Calcutta.

Urgent Photostat certified copy of this order, if applied for, be supplied to the parties subject to compliance with all requisite formalities.

**(Tirthankar Ghosh, J.)**